

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).25053-25055/2017

(Arising out of impugned final judgment and order dated 03-08-2017 in WC No. 21457/2017 03-08-2017 in WC No. 21587/2017 03-08-2017 in WC No.32543/2017 passed by the High Court Of Judicature At Allahabad)

RAJENDRA & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.93706/2017-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No.2078/2018 (XI)

(FOR ADMISSION and I.R. and IA No.10435/2018-EXEMPTION FROM FILING O.T.)

Date : 25-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. V.k. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Shreya Bhojnagarwala, Adv.

Mr. Y.D. Sharma, Sr. Adv.
Ms. Deepika Sharma, Adv.
Mr. Mahranisha, Adv.
Mr. Sitesh Kumar, Adv.
Mr. Naresh Kumar, AOR

For Respondent(s) Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel for the petitioners seeks and is granted two weeks' time to file rejoinder affidavit. No further

opportunity shall be granted on the next date of hearing.

Post the matters for hearing on 05.09.2023.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)